

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Jammu)

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ORDER

No. 497

Dated 04-04-2025

In exercise of powers vested under Chapter-XVII (Oath Commissioners) Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for the **term of two years** and at the place of practice shown against their respective names with effect from the date of issuance of the order:-

S. No	Name of the Applicant	Date of Birth	Enrollment No. & Date	Place of Practice
1	Mr. Mohd Ajmal S/O Mohd Hafiz R/O W.No.7, Batote, Tehsil Batote & District Ramban	16.11.1998	JK-219/2022 Dated 17.05.2022 (Absolute License)	District Court Complex Ramban
2	Ms. Iyenain Tasaduq D/O Sh Tasaduq Hussain R/O Buchwara Dalgate, Tehsil & District Srinagar	07.08.1995	JK-507/2021 Dated 13.09.2021 (Absolute License)	High Court Complex, Srinagar & District Court Complex Srinagar
3	Zahid Ahmed Malik S/O Sh Abdul Gani R/O Village Nihoch Tehsil Mahore District Reasi	03.03.1995	JK-777/2022 Dated 09.11.2022 (Absolute License)	Munsiff Court Complex Mahore
4	Ms. Nadeem Akhter D/O Mohd Ayoub Khan R/O Village Chaktroo Tehsil Haveli District Poonch	02.02.1994	JK-319/2021 Dated 02.07.2021 (Absolute License)	District Court Complex Poonch
5	Ms. Sobia Kosser D/O Sh. Jung Baz R/O Dhandkote Tehsil Darhal District Rajouri	01.01.1998	JK-302/2022 dated 25.05.2022 (Absolute License)	High Court/District Court Complex Jammu
6	Mr. Angrez Singh S/O Sh. Kewal Singh R/O Kanthi W.No.04, Tehsil Thuroo District Reasi	03.04.1995	JK-08/2023 Dated 08.02.2023 (Absolute License)	District Court Complex Reasi

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

- The Oath Commissioners shall hold office only for the term of validity under Rule 189 of the Jammu and Kashmir High Court Rules, 1999.
- All Oath Commissioners shall deposit their Registers and Counterfoils of their receipt books as maintained by them under Rule 110 and 112 respectively after expiry of the term of their appointment with the concerned District and Sessions Judge or Registrar, High Court, as the case may be, in terms of Rule 191 (4) and 195 Chapter-XVII.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him/her under Rule 189 of the rules.

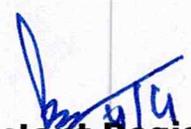
By order


(Assistant Registrar)
L.P.Section, Main Wing Jammu

No. 18817-41/RG/LP Dated 04-04-2025

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice,
2. Secretary to Hon'ble Mr. Justice Sanjeev Kumar,
3. Secretary to Hon'ble Mr. Justice Rajnesh Oswal,
4. Secretary to Hon'ble Mr. Justice Vinod Chatterji Koul
..... for information of their Lordships.
5. Registrar Vigilance, High Court of J&K at Jammu
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
7. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
8. Principal District & Sessions Judge, Ramban/Srinagar/Reasi/Poonch/Jammu.
9. President J&K High Court Bar Association, Jammu/Srinagar.
10. President District Bar Association, Ramban/Reasi/Poonch
.....for information
11. Manager Govt. Press, Jammu for publication in the next issue of Govt. Gazette.
12. Mr./Ms. _____, Advocate,
.....for information.


(Assistant Registrar)